

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 430 of 1995

Wednesday, this the 29th day of March, 1995

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

1. G Sulochana,
Safaiwala
Engineering Maintenance Division,
Vikram Sarabhai Space Centre,
Indian Space Research Organisation,
Thiruvananthapuram-695 022.
residing at Chanalkara Veedu
Kottarakkonam, Thalayal,
Russelpuram, Balaramapuram. .. Applicant

By Advocate Mr. Sasidharan Chempazhanthiyil

Vs.

1. Vikram Sarabhai Space Centre represented
by its Controller,
Indian Space Research Organisation,
Thiruvananthapuram-22.
2. Union of India represented by its
Secretary, Department of Space,
New Delhi. .. Respondents

By Advocate Mr. CN Radhakrishnan

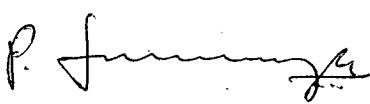
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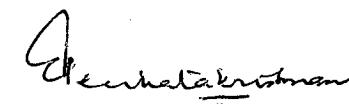
PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant seeks a declaration that she is entitled to receive 'relief' on family pension. A consequential direction to respondents to pay the same is also sought. In Union of India Vs. Vasudevan Pillay 1995(1) KLT SC 410, a similar prayer has been declined by the Supreme Court. But counsel for applicant submits that a review application is being filed.

2. Following the decision of the Supreme Court, we dismiss the application. Applicant may seek review in the event of Supreme Court reviewing the judgment reported in 1995(1) KLT SC 410. No costs.

Dated the 29th March, 1995


P SURYAPRAKASAM
JUDICIAL MEMBER


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER